Further, the J&K Government to demolish these quarters with a view to putting up new structure in their place.

†Recall of Mrs. Leela Menon from TEHRAN

947. SHRI NIREN GHOSH: DR. K. MATHEW KURIAN: SHRI G. GOPINATHAN NAIR: SHRI SASANKASEKHAR SANYAL:

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND META-LS be pleased to state:

(a) whether it is a fact that the Indian Ambassador in Tehran had requested the Ministry of External Affairs many times to recall Mrs. Leela Menon, Resident Representative of the Hydro Carbon (P) Ltd. from Tehran as her presence there is affecting India's honour and prestige in other countries; and

(b) if so, the steps taken by the Government of India in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) The Ambassador recommended in the last week of April that Mrs. Leela Menon be recalled.

(b) On 2nd May, Government desired the Hydrocarbons India (P) Ltd. to recall Mrs. Menon immediately.

ATTENTION TO A MAT-CALLING TER OF URGENT PUBLIC IMPOR-TANCE

ABNORMAL DELAY IN GRANT OF INTERIM RELIEF

SHRI CHITTA BASU (West Bengal): I bag to call the attention of the Minister of Finance to the unrest among the Central Government employees due to abnormal delay in the grant of interim relief and the situation arising there-

THE MINISTER OF REVENUE AND EXPINDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): Sir, the question of the

wants to have the servant quarters vacated. | grant of interim relief to Central Government employees has been specifically referred to the Third Pay Commission in the following terms :-

> 'In case the need for consideration of relief of an interm character arises during the course of deliberations of the Commission, the Commission may consider the demand for relief of an interim character and send reports there on. In the event of the Commission recommending any interim relief, te date from which this relief should take effect will be indicated by Commission.

The Commission has been asked to make its recommendations as soon parcticable. ٠.,

The third Pay Commission composition and terms of reference were announced on 23rd April, 1970, held its first meeting on the 19th May, 1970 and issued a public notice on 20th May, 1970, inviting the Unions and Associations of all Central Government employees and other organisations and individuals who may be interested to send items memoranda on the various referred to the Commission, so as to reach the Commission by the 24th June, 1970. Subsequently pursuant to certain modifications made by Government on the 4th June, 1970, as per the requests made by employees' associations in the terms of reference of the Pay Commission, the Commission issued a further public notice on the 6th June 1970, inviting the Associations and Unions etc., to submit memoranda with reference to the amended terms by the 10th July, 1970. The memoranda relating to the relief of an interim character were required to be submitted in advance of the above date. Again in response to representations received from several Unions/Associations, the Commission extended the last date for receipt of memoon 'interim relief' upto randa 25th July, 1970.

Quite a large number of memoranda have been received by the Commission and these are being examined by that body. The commission has also invited the representatives of the Unions/Associations for a discussion on this subject towards the end of August, 1970.

In the circumstances, Honble Members will, I hope, agree that the question of grant of interim relief is receiving the utmost urgent attention of the Commi-

[†]Transferred from the 13th August, 1970.

SHRI CHITTA BASU: Now the Central Government et iployees have been denied the right of ha ing a need-based minimum wage. They have been deprived of cent. per cent. neteralisation in the rise of cost of living index. They have also been deprived of the wage packet on par with the wage packets of other industrial concerns either of the public sector or of the private sector. In view of this wall, the private sector. In view of this, will the Minister assure this House that he would urge upon the Third Pay Commission to announce their report on the question of interim relie on an ad hoc basis so that immediate relief can be afforded to the Central Government employees? In this connection, Sir for the information of the House I want o quote cetrain figures.

MR. CHAII:MAN: You please seek clarifications.

SHRI CHIT 'A BASU: Giving a little background I an just now coming to the clarifications, or.

MR. CHAIRMAN: Don't give clarifications.

SHRI CHIT 'A BASU: Sir, I say that the Central Government employees are today getting less than the employees in other industrial houses, both in the public sector and in the private sector. Sir, the Class IV staff among the Central sector. Government employees today get in all a pay packet conly Rs. 141/- per month. And Class III taff get something like Rs. 200/- per morth whereas in the textile industry, in the cement industry and all other industri s, as in some public sector industries also the minimum wages of a worker there are in the range of Rs. 212 to Rs. 215. That proves that the Central Government staff belonging to Class IV. and even to Clacss III, get a wage packet less than that of the workers who are employed in other sectors of industry. Why should not the Government bear this in mind and ask the Pay Commission to make an interim report on the interim relief so that the unrest of the workers in the Central Government may, to some extent, be less ned?

My second submission is about the assurance which was given by the Government with regard to the inclusion of one representation of the Central Government employees in the Third Pay Commission. the Government now announce the date when a representative of the Central Government employees will be included in the Third Pay Commission?

[MR. DLPUTY CHAIRMAN in the Chair.]

Then may I know about this? As the Minister has rightly pointed out. there has been a large number of memoranda and the Pay Commission will take quite a considerable period of time to go into the memoranda submitted by the several representative organisations of the Central Government employees. think the queston of interim relief will be altogether defeated if the Commission chooses to go into the entire memoranda and then report And after the report is received by the Government, the Government will take a certain amount of time to go through it and consider the recommendations contained therein. All this will ultimately defeat the very purpose for which the question of interim relief was raised. I therefore again ask the hon. Minister whether Government can assure the House that immediate steps will be taken so that some kind of financial relief could be announced quickly so that the tensions now mounting among the Central Government employees does not go beyond control and the situation does not repeat itself, the situation that prevailed in the year 1968 or in the year 1960. I think the hon. Minister was then dealing with the Central Government employees as Minister of Home Affairs, beating them, killing them and annihilating them. I think in his capacity as Finance Minister today, he would at least announce something by way consoling, by way of mollifying or assuaging the ruffled feelings of the Central Government employees, on whose assistance and co-operation the very administration rests today in view of this will the hon. Minister give a definite and the specific assurance to this House on this account?

SHRI VIDYA CHARAN SHUKLA: Sir, that there was the need for ad hoc relief or interim relief was recognised by the Government by amending the terms of reference of the Third Pay Commission and it is apparent that unless such a need was recognised or felt, this action would not have been taken. So what the hon. Member has said, has been borne out by our action that we did feel this need and therefore this matter has been referred to the Third Pay Commission.

Sir, about the labour representative the Prime Minister made the position very clear that when all the major leading labour organisations of this country can suggest a common name this could be considered and such a common

[Shri Vidya Charan Shukla]

sentative could be included in the Pay Commission. We have no objection in principle to such a thing. I suppose the hon. Labour Minister has also held discussions with various labour unions regarding this particular matter but so far no consensus has been reached on a name and therefore it has not been possible to include a labour representative in the Pay Commission.

About the anxiety of the hon. Member to give interim relief as quikly as possible to the Government employees I share that anxiety myself and I want to assure the hon. Member that it would be in the interests of the employees themselves if the points raised by them are duly considered by the Commission. I was a little surprised when the hon. Member said that the Commission need not go through all those memoranda and other things that have been sent to the Commission. I think it would be wrong for the Commission not to go through them and give their studied attention to the matters which have been raised and sent to the Commission and attention study. for their Commission must go into all that but I can also say that even if they go into all that and take due time which is necessary to go through all the voluminous representations and memoranda that have been received, it will not really harm the interests of the Central Government employees because as he might have noted in the main statement that I made the Commission itself will appoint a day from which the interim relief will come into operation. So the crucial date will not f be the date on which such interim relie would be recommendated by the Commission. They might recommend some interim relief may be in a few months' time but they can say that this will be operative from such and such a date giving it a retrospective effect. That can also be done and therefore I do not think their studying this matter in detail and coming to a very careful and deli-berate conclusion will harm the interests of the Central Govenment employees b ecause it is likely that they will appoint a date which will be justified in equity and justice so that the real difficulties of the Central Government employees can be met by their recommendation. After their recommendation is received we shall give it our most considered and a respectful consideration.

SHRI CHITTA BASU: Sir, he has misinterpreted me. What I wanted to say is this. I did not say that the Commission should not go into all the volu-

minous memoranda and other things submitted by the representative organisations but pending a final decision, pending the preparation of the final report of the Commission on the question of interim relief there can be an interim report on the question of interim relief and payment may be made on an ad hoc basis because that will mitigate the hardship of the Central Government employees in view of the rising cost of living index. That was my point.

SHRI VIDYA CHARAN SHUKLA: I have already replied to this. Even for the interim Report they will have to go through all those memoranda and the points that have been raised. Without going through them they cannot do anything about it.

SHRI MULKA GOVINDA REDDY (Mysore): Mr. Deputy Chairman, Sir, this question of interim relief has been agitating the Central Government employees for a long time and because of their repre-sentation and because of the Strong feelings expressed in this House the Government were pleased to include this question of interim relief as one of the terms of reference of the Commission. So far so good but it was also made out at that so good but it was also made out at that time that there should be a time-limit by which the Commission should give its verdict with regard to interim relief. On 27th July a big demonstration was organised by the All India Railwaymen's Federation and more than 50,000 people came to Delhi to impress on the Government that they should impredictably give ment that they should immediately give Rs. 75 as interim relief and only yesterday the housewives of the Central Government employees went in a demonstration to the Prime Ministers house demanding that interim relief should be immediately announced.

In view of the fact that the prices are rising and the cost of living index is going up, will the Government decide on an ad hoc basis that Rs. 70 minimum interim relief will be given to those employees whose monthly salary is less than Rs. 300 and 25 per cent of the salary above Rs. 300? I would like to know, if the Commission is not prepared to give its verdict on this important question, whether the Government will make an ad hoc announcement before Parliament adjourns.

SHRI VIDYA CHARAN SHUKLA: Since the Pay Commission itself is seized of the matter and it is giving this particular subject its most urgent consideration,

I do not think Government is called upon or Government will be justified in making any ad hoc a nnouncement on the subject.

SHRI M M. DHARIA (Maharashtra): The attitude of the Government in having a represent tive of the employees reminds me of the strategy adopted by the then British ruers, viz., unite among yourselves and ve are prepared to have any sort of pre ressive reforms. That is what they used 3 say, Here also the Government is repeating the same story. Will the Government now come forward, taking consideration the realities of the into situation, and, if necessary appoint two representatives and see that the employees in the coun ry get proper representation without de 1y? Secondly, so far as interim rel ef is concerned, here again I would sa that the Commission should go ahead, now that the issue has been referred to them and there is no alternative. The only thing which could be insisted on is that he Government should immediately writ to the Pay Commission with their recormendation that it should be done imme liately. It is no use simply saying that they have already referred the matter to the Commission. The Commission should go into it immediately and see that ar intrim relief is given till the other mat ers are decied. Here I would like to say on the floor of the House that it is hightin e not only for the Central Government but also for the State Governments to see that the cost of living index is related to the dearness allonecessarily wance. Oth rwise, they we are the worst sufferers tod iy. The interim relief may be awarded with retrospective effect, but is the Government aware that it is not possible for the clas IV employees to meet their expenses every month? And naturally when it is not possible to do so, to say that they will get relief afterwards is not enough. What happens to their present as ony? In this context, will the hon. Minister assure the House that the Government will take some other to this progressive appreach matter? At the same time, so far as the State Government employees are concerned, there s a tremendous difference between the State Government employees and the Central Government employees in the same city. Here the Central Government and the State Gov rnments should sit together and come out with a formula whereby the injustic; being done to the State Government employees is not carried forward.

SHRI VIDYA CHARAN SHUKLA: The hon. Member knows the very serious and unfortunate complications in our labour politics in this country. Nobody

would have been happier than the Government if an employees' representative could be found, a company accepted representa-tive could be found and appointed on the Pay Commission. I would very respectfully submit that it is not Government's intention to debar the employees, representativ from serving or the Pay Commission. There were genuine difficulties and if these could be solved by appointing even two representatives, there would not have been much difficulty in considering the question. I do not think the hon. Member knows the complications. Even if we had two representatives on this Commission, I do not think the complications and difficulties would be any the less, by appointing more than one representative. So, I would like to assure the hon. Member that it is not the intention of the Government to excuses and not appoint an employees' representative. In this matter we shall be only too happy to do so. As I indicated, the hon. Labour Minister called the leaders of the various trade unions, discussed with them and tried his best to get a consensus on a particular man or a particular representative. I say here authoritatively that we do wish to have a representative and I think the deliberations of the Pay Commission will become more useful and more valid-not that they are not valid now. But they will carry greater weight if there was an employees' representative on the Pav Commission. Therefore, the hon. Member should have no apprehension in his mind that the Government is giving unnecessary excuses to exclude an employees representa-tive from the Pay Commission. About immediate relief, I have already said that we are anxious and we have had consultations with the Pay Commission authorities. I am told that they are also giving their most urgent consideration and they are devoting their entire energy to this question and they hope to complete this work very expeditiously.

About the All India working class consumer price index in relation to dearness allowance, the hon. Member knows the Gajendragadkar formula that was evolved in this matter. If such index rises by ten points, then an increase in the dearness allowance is allowed, and this particular average increase for the period concerned has not yet taken place and therefore this particular question would not arise at this particular time.

Sir, the question of State Government employees is a very complicated one because even if we wanted to combine that question with the question of the relief to the

[Shri Vidya Charan Shukla]

Central Government employees, it will became almost impossible to do any useful work because, as the hon. House knows, the conditions from State to State differ, the financial conditions, their intentions or their ability to offer relief, everything differs. If we want to combine the whole thing together, I do not know how years we will take to evolve a formany mula to get anything done. The States, as hon. Members know, are very jealous and they do not want to surrender their rights to determine the emoluments and terms and conditions of their own employees; they do not want to give it over to the Central Government or to other State Governments. As an ideal if that could be possible, that might be a good idea. but I do not think that is within the practical reach of anybody at present.

SHRI MULKA GOVINDA REDDY: Sir, the Finance Minister could not make out why they could not selected a representative to represent the employees, and he threw the blame on the Labour Minister. Now that the Labour Minister is here, I should like to know whom all he consulted, why he could not consult the labour representatives, what solution he offered, what efforts he made. He is here. The Finance Minister threw the blame on the Labour Minister. Did he try? (Interruption) The Finance Minister is misleading the House. The Labour Minister never attempted to call the employees' representatives and to find out an acceptable person

SHRI VIDYA CHARAN SHUKLA: He should not be light-hearted in throwing such charges.

SHRI MULKA GOVINDA REDDY: Let him make a statement.

MR. DEPUTY CHAIRMAN: Mr. Chandrasekharan

SHRI K. CHANDRASFKHARAN (Kerala): Sir, this is the Third Pay Commission that we are having, and although in some other countries of the world. Pay Commissions have been constituted on a statutory basis, we in this country are still conistituting Pay Commissions on the basis of administrative or executive orders. These orders are found to be deficient and they are corrected, and in this particular case we have seen that the very big question of interim relief was added subsequently by an amendment to the earlier order that was issued.

Sir, it is reasonable that the Commission should take some time even to formulate their proposals and recommendations in regard to the ad hoc increase in pay that is to be granted and the Government would also subsequently take some time, but I am only warning the Government that in the case of the implementation of the proposals and recommendations of the Second Pay Commission, the final proposals, in the case of certain Departments and in the case of certain personnel, final orders have been issued even as late as 1968 and 1969. That being the case, the Central Government is compelled to issue orders to the effect that the existing scales of pay in regard to those services would be deemed to be the revised pay to so that there is absolutely no pay revision so far as the pay structure is concerned, although so far as the pay-packet is concerned on account of certain nominal increase in the CCA and DA there has been some increase and that too retrospectively for a very small number of months past. May I submit, therefore, that whatever be the time that may be taken-it may not be much time-by the Commission and by the Government for the purpose of formulating the proposals on this ad hoc increase to the pay, the Government should declare here and now, before the end of the Session, that it would give retrospective effect to the same from at least the beginning of this financial year so that this ad hoc increase may be fruitful so far as the Central Government employees are concerned 9

I would also just bring to the notice of the hon. Minister and through him to the Pay Commission that subsequent to the proposals of the Second Pay Commis-sion there have been various categories of Central Government personnel who were not at all benefited by the recommendations of the Second Pay Commission because the Central Government refused to implement them. I would particularly bring in one category of Central Government employees called the Deep-Sea and Off-Shore Fishing Establishments located Bombay, Vishakapatnam at Cochin, and Tuticorin who were not given any increase in pay at all on account of the Second Pay Commission's recommenda-tions. All such categories should certainly be benefied by the ad hoc increase. And, therefore, so far as the policy is concerned, I would suggest to the Central Government that to whichever categories of Central Government employees—that is, Class II or Class III or Class IV or even Class I—the ad hoc increase is recommended, that ad hoc increase must be made available to every category of Central Governmer: employees within those groups.

SHRI V DYA CHARAN SHUKLA: Certain suggestions have been made by the hon. Men ber and we shall certainly bring them to the notice of the Pay Commission for their due consideration. The Pay Commission is a highly competent body, which have very respected persons as its Membels. Therefore, I am quite sure that they will consider all these matters in a proper manner and give the appropriate recommend thous to the Government.

As far a the question of retrospective effect is concerned, I have already indicated that for the purposes of interim relief, the Commission has also been requested to indicate the date by which such interim relief should be made effective, and they are also considering this matter, They are taking nto consideration the various representations that have been made to them on this matter and after considering all these matters, they will, I am sure, recomment to the Government the nature of the interim relief and the point of time from which such interim relief should come into operation.

श्री राजना शयण (उत्तर प्रदेश) : श्रीमन्, मै सरकार से यह जानना चाहना हूं कि वे किमणन बैठे या न बैठे कोई सिफारिश करे या न करे, मगर यह सरकार क्या इस बात को नमझती है कि इस समय महगाई बढ़ी है। स्रौर यदि महनाई बढ़ी है तो सरकार प्रपने विवेक से मंत्रमणकाली बृद्धि क्यो नहीं करती है। एक सिम्पूल स्रौर एक न्याय का प्रश्न है कि तमाम स्नावश्यक पदार्थों की कीमतें बढती ही चली जा रही है ग्रौर ग्राप देख रहे है कि केन्द्रीय सरकारी कर्मचारियों की ग्रौरते प्रधान मंत्री साहिबा है मकान के पास जाकर धनरा दे रही हैं। उन्हें दो सौ भ्रोर तीन सौ पुलिस वाले रोकते हैं भ्रौर इस तरह से रोज उन लोगों में अनरेस्ट फैल रहा है। इतने पर भी सरकार अपने विवेक से काम नहीं ले रही है। इसके 'लए सरकार कहती है कि हमने एक योग्यं ग्रौर जिम्मेदार ग्रादमी की ग्रध्यक्षता में पे कमिशन विट ना दिया है । जिम्मेदार श्रौर योग्यना की कसोटी तो व ही पूरीहो गई जब सरकार ने पे कमिशन बिटला दिया ग्रीर यह ग्रच्छा किया। लेकिन मैं यह निवेदन करना चाहता हं कि जो मूल प्रश्न है स्रौर न्यां कि प्रश्न यह है कि जब स्रावश्यक पदार्थी

की कीमतें बढ़ती ही चली जा रही है, तो मरकार प्रयंते विवेक से सक्रमणकालीन भत्ते में बृद्धि क्यों नहीं करती हैं। अगर वह इस तरह की बृद्धि करती हैं तो किस कान्न और सविधान में लिखा है कि अगर सरकार अपने केन्द्रीय कर्मचारियों के महगाई भन्ते में बृद्धि करती है तो पे किमणन उस बृद्धि के सबध में विरोध प्रकट करेगा। सरकार का इस संबंध में इस तरह का अविवेकी उत्तर हो रहा है और इस तरह से सरकार इस सदन का समय वरबाद कर रही है।

इसी के साथ मैं जानना चाहता हू कि क्या इस सरकार को इस बात की जानकारी है कि केन्द्रीय सरकार के कर्मचारियों की औरते प्रधान मबी के मकान पर धरना दे रही है कल भी उन्होंने धरना दिया था लगातार दे, रही है ? इसी के साथ साथ मैं यह भी जानना चहाता हू कि क्या सरकार को इस बात की जानकारी है कि प्रधान मंत्री के फार्म पर बढ़ी प्रसाद को 80 रपया महीना प्रधान मबी का सेकेंट्री देता है। यह मिनिमम बेजेज एक्ट के अन्दर याना है या नहीं ?

श्री उपसभापति : यह सेन्ट्रल गवर्नमेट एम्पलार्टज का सवाल है। इसमें से दूसरा प्रश्न नही उठता।

श्रीं राजनारायण: आप श्रनावण्यक हम से बीच में श्रा जाते हैं, तब हमको आपके लिए कुछ कहना पडता है। यह सवाल वेलिड है, यह प्रख्वारो में श्राया है।

श्री दुवसभापति यह प्राईवेट सर्वेन्ट्स का सवाल नहीं है।

श्री राजनारायण: प्रधान मित्री के सेकेटरी श्री कपूर हारा उमे 80 रपया महीना मिलता है। तो प्रधान मंत्री का मेक्रेटरी जब 80 रूपया देगा प्रधान मंत्री के फार्म पर तो मै जानना चाहूंगा कि मिनिमम वेजेज एक्ट इस पर लागू होगा या नहीं ?

श्री कल्याण चन्द्र (उत्तर प्रदेश) : राजनारायण ग्रुपने नौकर को 20 रपया महीना देने है। (Interruptions)

श्री राजनारायण ः यह कोई दलाल बैठा है (Interruption)

यहां कई लेबर लीडर बैठे है। ग्रर्जुन ग्ररोड़ा चाहे जितने खराब हो लेकिन वे भी इस बारे में बोलेंगे। तो बनाडए [श्री राजनारायण]

कि मिनिमम वेजेज एक्ट के अन्तर्गत वह गवर्नमेंट सर्वन्ट माना जायगा या नही ? जब प्रधान मंत्री का सेकेटरी किसी कर्मचारी को प्रधान मंत्री के फार्म पर 80 रुपया महीना दे तो वह मरकारी कर्मचारी माना जायगा या नहीं ? मिनिमम वेजेज एक्ट के अन्तर्गत एक आदमी को माढ़े ३ रुपया रोजाना मिलना चाहिए

(Inturruption)

श्री उपसभापति : श्रव श्राप बैठ जाइए ।

श्री राजनारायण: श्रीमन, मैं श्रापसे निवेदन करूगा कि श्रगर कोई सदस्य यहां हड़बोग करे तो श्राप उससे प्रमावित न हुश्रा करें। यह वेलिड सवाल है कि प्रधान मत्नी का सेकेटरी प्रधान मंत्नी के फाम पर बढ़ी प्रसाद को 80 रुपया महीना दे, यह सरकार . . .

श्री उपसभापति : ग्राप रिपीट क्यो कर रहे है ? ग्राप तो यह कह चुके हैं।

श्री राजनारायण: देखिए, ग्रगर चेयर मरकार की जगह पर रहेगी तो चेयर की भी उतनी ही निन्दा होगी जितनी कि सरकार की होती है। चेयर चेयर चे, सरकार नहीं है। इसका उत्तर मैं सरकार में जानना चाहता हूं कि मरकार उस बढ़ी प्रसाद को सरकारी कर्मचारी मानती है या नहीं? प्रधान मंत्री के सेन्नेटरी द्वारा उसे 80 स्पया दिया जाय, वह सरकारी कर्मचारी के ग्रन्तर्गन ग्राएगा या नहीं?

श्री उपसभापति: श्रापका सवाल हो गया।

श्री राजनारायण : ग्राप घवड़ाईए मत, ग्रापकी कुर्सी कही नही जाती है। साढ़े तीन रुपया प्रति दिन मिनिमम वेजेज के ग्रन्तगंत किसी को मिलना चाहिए ग्रीर वह नही मिलता तो

Should the proprietor of the farm be punished or not?

में जानना चाहता हूं कि कानून के अन्तर्गत जो प्रोपराइटर है उस फार्म का उसको सरकार सजा दिलाने के लिए तैयार है या नहीं ? उस पर अभी तक मुकदमा नही चला तो क्यों नहीं चला ?

MR. DEPUTY CHAIRMAN: The question relates to government employees and the Pay Commission.

श्री विद्या चरण शुक्तः श्रीमन्, जहां तक महगाई का सवाल है

श्री राजनारायण: Point of order. ग्रापको कोई ऐसी ग्रथारटी नहीं है।

You are the Chair. You are to preside over the House.

MR. DEPUTY CHAIRMAN: I have also to conduct the proceedings of the House.

श्री राजनारायण: म्राप यह नही कर रहे हैं। मैं यह सरकार से जानना चाहता हू।

Who are you to give information?

MR. DEPUTY CHAIRMAN: It is my responsibility to conduct the proceedings of the House.

श्री राजनारायण : ग्राप इसका जवाब नही दे सकते कि वह सरकारी कर्मचारी माना जायगा या नही।

श्री उपसभापित : मैंने जवाब नही दिया, मैंने केवल यही कहा कि गर्वनेमेंट एप्पलाईज के बारे में वे कहें।

श्री विद्या चरण शुक्ल : जैसा भ्रापने कहा, मैं वैसा ही करूंगा ।

माननीय सदस्य जानना चाहते है कि देश में महंगाई बढ़ी है या नहीं बढ़ी है। मैं कहना चाहता हूं कि महंगाई बढ़ी है और उसी महंगाई के कारण इस बात की मावश्य कता हुई कि गवनंमेंट को, शासन को इस तरह की एक्स-पर्ट बाड़ी को विठाना पड़ा जिससे वह मेटीरियल मिल सके जिसका उपयोग करके वह स्रपने विवेक से यह निर्णय कर सके कि इतना महंगाई भत्ता

श्री राजनारायण: संमद-सदस्यो के भत्ते को बढ़ाने के लिए मेटिरियल कहां से ग्राया था ?

श्री विद्या चरण शुक्ल पहले पूरी बात मुन लीजिए। उसके बाद ग्रापको उपसभापित जी इजाजत दें तो फिर से सवाल पूछ लीजिएगा। बिना उनकी इजाजत के मैं जवाब नहीं दे सकता, मेरे लिए यह सम्भव नहीं है कि उनकी इजाजत के बिना ग्रापको जवाब दू, मैं तो उनके ग्रनुशासन में हूं।

श्री राजनारायण : अनुशासन में अपनी बृद्धि के रहिए, उनके श्रनुशासन में मत रहिए। श्री विद्या चरण शुक्त : इसलिए इस जटिल प्रश्न को हल करने ले लिए हमने सोच-समझ कर इस तरह की एकसपर्ट बाडी वै गई जिसकी सिफारिशों पर विचार करके हम इस बात को करे । जैसा मैंने दूसरे प्रश्नों के उत्तर में कहा, हम सबात के बारे में बहुत गम्भीरता से विचार कर रहे हैं श्रीर जो वेतन ग्रायोग है उसने भी इस बात की कोशिश की है कि वह जल्दी से जल्दी ग्रपनी सिफारिशे सरकार है सामने रख दे।

जहां तक धरना त्यादि का सवाल है, यह हो सकता है कि कही धरना िया जा रहा हो, लेकिन मेरे पास एकसी ऐसी कोई सूचना नही है कि धरना दिया जा रहा है या नहीं। और ग्रध्यक्ष महोदय, . . .

श्री राजनारायण सरकाँर क्या ग्रंधी है, सरकार को ग्रांख भी होनी चाहि :।

श्री विद्या चरण श्कल. श्राप की इजाजत से मैं कहना चाहता हूं कि जैसा एक दूसरे सदस्य कह रहे थे कि यदि प्रधान मंत्री श्रपने नौकर को ५० रुपया महीना देती है तो राजनारायण ो श्रपने नौकर को २० रुपया ही देते हैं। यह बात भी एक सदस्य कह रहे थे इस लिए यह बात मैं श्राप के। यान में लाना चाहता हु।

श्री राजनारायण : Point of order. इतना झूठा, इतना पोलिटि त्ली करप्ट कोई मंत्री दुनिया में है नहीं जो यह कहने की हिम्मत कर सकता हो । मैं चैलेंज करना हूं कि य :चल कर सिद्ध करें कि मैं श्रपने किसी नौकर को २० प्या महीना देता हूं। यह बिलकुल ***, पोलिटिकली करप्ट और *** मंत्री है जो इस तरह का ब्यान यहां पर दे रहा है।

(Interruption)

उन को चैलेंज करता 💡

MR. DEPUTY CHAIRMAN: Order please (Interruption)

श्री राजनारायण: ग्राप पहले इस सवाल को कमेटी में ले जायें मेरा प्वाइंट प्राफ ग्रार्डर है।....

श्री जगदीश प्रसाद मायुर (राजस्थान): श्रीमन्, मेरा प्वाइंट ग्राफ ग्राई रहै। . . .

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, I can understand the agitation of my firiend, Mr. Rajnarain. But the words that he has used about the hon. Minister are unparliamentary.

SHRI RAJNARAIN: Most parliamentary are these words.

मिनिस्टर इडिविजुमल नहीं है। मिनिस्टर म्रपनी
रेस्पामिबिलिटी समझे। मिनिस्टर कह रहा है कि राजनारायण म्रपने नौकर को २० रुपया महीना देते हैं
इस लिए प्रधान मंत्री को ८० रुपया देना चायज है।
यह मंत्री कह रहे है। ऐसा लगव मंत्री हम ने दुनिया
में देखा नहीं।

SHRI CHANDRA SHEKHAR: Mr. Deputy Chairman, Sir, I rose on a point of order. What I say is, all of us are not individuals when we are discharging social and political responsibilities here as Member of Parliament. When we get agitated insinuating or about any insulting word about us, we should have some consideration for others also. The hon. Rajnarain, could have Member, Mr. controverted the facts or could have said these are false allegations. But he used every adjective not about the state-ment of the Minister, but about the individuality of the Minister. That is the distinction between parliamentary and unparliamentary language. What Mr. Rajnarain has said is unparliamentary and I shall request Mr. Rajanarain not to indulge in unparliamentary indecent language because it cuts both ways. Others may use the same language for Mr. Rajnarain, Sooin the interest of decency these words should be expunged from the proceedings also could say that Mr. Rajnarain he withdraws them.

श्री राजनारायण: मेरा प्वाइंट ग्राफ ग्राइंर है। मेरा प्वाइट ग्राधा कवर हुआ है श्री चन्द्रशेखर जी के मुखारिबन्द से ग्रीर में श्री चन्द्रशेखर जी को समझानं की कुछ घृष्टता करना चाहता हूं। पार्लियामेंट में एक सरकार होती है, ग्रीर उसमें एक सरकारी पक्ष में ग्रीर एक विरोधी पक्ष है। ट्रेजरी वेचेज के मेम्बर कहे जाने हैं, वे सरकार नही हैं। मेम्बर श्रकेला है। हम मेम्बर हैं, इडिबिजुग्रल मेम्बर हैं ग्रीर सरकार, सरकार कलेक्टिव है, उस की ज्वांयट रेस्पांसिबिलिटी है। हम जो बोलेगे वह हम बोलेंगे, हम ग्रकेल बोलने के लिए

^{***}Expunged as ordered by the Chair.

[श्री राजनारायण]

जिम्मेदार है, हमारे बोलने की जिम्मेदारी हमारी है, हमारे जिम्मेदार हमारे मित्र बालकृष्ण गुष्त नहीं हो सकते। सगर श्री बीठ सीठ शुक्ल, विद्या चरण शुक्ल के बोलने की जिम्मेदारी सम्पूर्ण सरकार की होगी। इस लिए यह कहना कि सरकार और सदन का प्रत्येक सदस्य समान है यह गलत है। सरकार को इस सदन में जिम्मेदारी के साथ व्यान करना होता है। सम्मानीय सदस्य कुछ बोलने है, जैसे उधर एक नये सदस्य श्राये है जो श्राये बाये कर के चिल्लाते रहते है, हम उस को काट्रेडिक्ट करना नहीं चाहते, हम तो उन का नाम लक नहीं जानते

श्री उपसभापति : श्राप का प्वाइट श्राफ श्राईर क्या है ?

श्री राजनारायण: मेरा प्वाइट ग्राफ ग्राइंर यह है कि मत्नी ग्रगर यह कहता है एक प्रसग को मूल बना कर के एक सदस्य कहता है तो मैं कहता हू कि राज-राजनारायण जी ग्रापने नौकर को २० रूपया महीना देते है

श्री महाबोर त्यागी (उत्तर प्रदेश): मती ने यह नहीं कहा है। मती ने यह कहा है कि जैसा कि एक मेम्बर कहते हैं ग्रगर मही है तो, मती ने श्रपनी तरफ से नहीं कहा है।

श्री राजनारायण : सुनियं, त्यागी जी की बान सहीं हो सकती है ग्रगर वह कहते ...

श्री उपसभापति : उन्होंने ऐसा जो कहा है एक मेम्बर का रेफरेंस दिया है

श्री राजनारायण : जरा आप सुन लीजिये । हा, तो मती को यह भी नही कहना चाहिये, मंत्री को अपनी जिम्मेदारी समझ कर जांच-पडताल करके सारी बातो को कहना चाहिये और अगर मत्री किसी मेम्बर की सुनी हुई बात को अपने तर्क के समर्थन मैं लेने लगेगे तो मंत्री अपनी जिम्मेदारी से बरी हो जाता है। इसलिय मैं कहना चाहता हू कि श्री विद्या चरण शुक्त चाहे मंत्री हों या लोक सभा के सम्मानित सदस्य हों जो उन्होंने कहा कि २० ह्पया देने है तो इस सवाल को प्रिवलेज कमेटी में भेज दिया जाय और अगर यह सिद्ध हो जाय तो हम दंडित हों नहीं तो उनको मंत्री पद से इस्तीफा दे देना चाहिये। कोई शराफत है! मंत्री के शब्द शराफत के होने चाहिये।

श्री उपसभापति : ग्राप प्वाइट ग्राफ ग्रार्डर पर खड़े हुये, इसमे प्वांडट ग्राफ ग्रार्डर क्या है ।

श्री राजनारायण : हमारा प्वाइट ग्राफ ग्रांडर यह है कि चन्द्र शेखर जी की बात पर हमारा रिग्वशन है।

श्री उपसभापति : मगर प्वाइट् ग्राफ ग्रार्डर ग्रापका होना है ।

श्री राजनारायण : मै यह समझना चाहता हूं कि अगर मत्त्री का एकणन नहीं तो हमारा रिएक्णन नहीं, मत्त्री अपने एक्णन को हटायेगा तो हमारा रिएक्णन हट जायगा।

SHRI CHANDRA SHEKHAR: Mr. Rajnarain, you are a reactionary.

SHRI RAJNARAIN: I am not a reactionary.

तो में इसलिये कहना चाहता हू कि आनावश्यक हम पर यहा पर कोई बहुत सौम्य ग्रौर साधु बनने की कृपा न करे, जितने कि सौम्य है, जितने कि समदीय प्रथा के जानकार है, जितने कि गुण है, सब को मालूम है। अनावण्यक ढग पर यहां समेंत देना और एक दाक्य कहना ...

SHRI CHANDRA SHEKHAR: Mr. Deputy Chairman, Sir, I rise on a point of procedure. I have raised a point of order whether it is parliamentary to say that a Minister is corrupt. I want your ruling....

(Interruptions)

श्री राजनारायण: में यह कहता हूं कि एक मंत्री पोलिटिकली करण्ट है, जो मंत्री यह कहता है कि राजनारायण श्रपने नौकर को २० हपया महीना देता है वह पोलिटिकली करण्ट है क्योंकि श्रगर वह पोलिटिकली करण्ट नहीं होता तो राजनारायण के बारे में जानते हुए ऐसी बात कहेगा ही नहीं।...

श्री उपसभापति : श्राप बैठिये ।

श्री राजनारायण:....प्रधान मत्री के पापों श्रीर कुकर्मों को छिपाने के लिये यह नही कहना चाहिये। यही हमारा श्रापसे कहना है। हमारा बिल्कुल सौम्य प्रश्न था कि मिनिमम वेजेज एक्ट प्रधान मंत्री के फार्म पर लागू होता है या नहीं श्रीर माढ़े तीन रूपया रोब जो प्रधान मही ः फार्म के मजदूरों को मिनिमम वेजेज एक्ट के मुताबिक मिलना चाहिये वह उनको नही भिलता ।

145

श्री उपसभापति : जो स्रापका प्वांडट स्राफ स्रार्डर है उस प्वांडट स्राफ स्रार्डर पर कहा नहीं। स्राप वैठिये। Please sit down now.

SHRI MAHAVIR TYAGI: The chapter may be closed now.

MR. DEFUTY CHAIRMAN: I would like to remind the hon. Members that they should not use such language, words, like 'fhoota' and 'bhrast'. They are not pa liamentary words.

SHRI RAJNARAIN: You may say it is unparli mentary. I will challenge it. I will ay it is most parliamentary. He is politically corrupt.

टोटली भ्रप्तः । जो पोलिटिकली करप्ट है वही राजनारायण वे लिये ऐसा कह सकता है ।

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS SHRI OM MEHTA): These words should be expunged.

श्री उपस्तापितः ठीक है। राजनारायण जीं, ग्राप बैठिये। म कह रहा हूं कि "झूठा" ग्रीर "श्रष्ट" ये शब्द ग्रच्छे नहीं होते, पार्लियामेंटरी डिगनिटी ग्रीर डिकोरम के मुताबिक ग्रच्छे नहीं होते है।

SHRI A.G. KULKARNI (Maharashtra): These words should be expunged.

MR. DE PUTY CHAIRMAN: I would request the hon, member to withdraw his words, withdraw his observations.

SHRI RAJNARAIN. What? I will say a huncered times that the Minister is politically corrupt.

MR. DEPUTY CHAIRMAN: The words 'jhoo 'a' and 'bhrast' may be expunged

श्री राजनारायण : हर्गिज नही।

I protest; I protest. I challenge your ruling. You are incapable of giving any ruling.

MR. DI PUTY CHAIRMAN : No. no. Order, order.

(Interruptions)

MR. DEPUTY CHAIRMAN: No, no. I have not allowed. He says that I have not allowed that. He said that in reference to Mr. Shukla...(Interruptions)

SHRI RAJNARAIN: No. You are totally telling a lie.

THE LEADER OF THE HOUSE (SHRI K. K. SHAH): No, you cannot say this. You cannot.

SHRIA. G. KULKARNI: It is a disgrace to the House.

(Interruptions)

श्री राजनारायण : मिनिस्टर पोलिटिकली करण्ट है मै कह रहा हू। (Interruptions) हमे सुन लीजिए, हल्ला वल्ला मे हमारा कुछ बिगड़ने वाला नहीं है।

MR. DEPUTY CHAIRMAN: No, this is not proper for you to say.

SHRI A. G. KULKARNI: He should be thrown out.

श्री राजनारायण : देखिये, हल्ला वल्ला नहीं करिये बल्कि हमारा पोइन्ट सुनिये, हमने सीधी सादी बात कही थी, ग्रगर मत्री . . .

(Interruptions)

SHRI CHANDRA SHEKHAR: He should be expelled from the House. You should name him and expel him from the House.

(Interruptions)

147 Calling Attention [RAJYA SABHA] to a matter of urgent 148 public importance

SHRI A. G. KULKARNI: He is challenging the authority of the Chair. He should be expelled from the House on this ground.

SHRI RAJNARAIN : वहत ठीक है। I am prepared.

SHRI CHANDRA SHEKHAR: You are prepared for nothing.

(Interruptions)

SHRI S. N. MISHRA: Mr. Deputy Chairman, we are extremely unlithat certain words which should unhappy have been used against you, have been used, and we request the honourable Member concerned to withdraw those words because so far as the Chair is conrespect cerned, we have to show observe some decorum. So far as the Government is concerned, I have taken the line that we can use the words "politically corrupt" against it. This would be our request to the honourable Member that instead of certain words being expunged by the Chair, it would be quite in keeping with his position that he withdrew the words himself. This would be our humble request.

श्री राजनारायण : मै समझता हं कि श्री एस० एन० मिश्र या सदन का और कोई भी सम्मानित सदस्य जो सदन की सुरीति ग्रीर शोभा के सुरक्षित रखने के लिये लालायित है, मै भी उनकी सदाशा में ग्रपनी सदाशा मिला दू । मैं बहुत ही सफाई से कहना चाहता हं कि इस सदन में चेयर, सरकारी पक्ष ग्रौर विरोधी पक्ष, इन सबका संबंध क्या है। यह दिन प्रति दिन ग्रपने स्तर को गिराता चला जा रहा है। मैं सफायी से कहना चाहता ह : ग्रगर चेयर ग्रपने को सरकारी पक्ष में रखकर व्यवस्था देने की ग्रोर चलेगा तो राजनारायण ऐसे मदस्यों को . . .

SHRI K. K. SHAH: By saying this you are adding insult to the injury.

श्री राजनारायण : हल्ला मत करिये।

SHRI K. K. SHAH: May I request the honourable Member . . .

(Interruptions)

AN HON. MEMBER: Mr. Rajnarain shoud be expelled . . .

(Interruptions)

श्री राजनारायण: हल्ला मत करिये। ग्रगर बहुत करेंगे तो निकलवा देगे। तो मैं उसके लिये तैयार

श्री के० के० शाह: ग्रापको रिक्वेस्ट करता है। श्री राजनारायण : रिक्वेस्ट हमने बहुत बार देखा है। ग्रपनी हार्जालग से, धमकी से, मत Request should come the proper wav. में सफायी के साथ कहना चाहगा कि चेयर का सम्मान ग्रोर चेयर की प्रतिष्ठा की सूरक्षा करने मे मै किसी से पीछे नहीं रहता. ग्रागे रहता हं । मगर मैं पूछना चाहता हं, सदन के सम्मानित सदस्यों से, कि ग्रगर जो बात हमने न कही हो स्रौर चेयर कहे स्रापने यह बात कही तो उस समय हमारे लिये रास्ता क्या हो । "लाई" मैं जानता हं ग्रनपार्लियामेंटरी है, चाहे तो ग्राप उसके बदले "सत्य नही है" जोड़ दीजिए . . .

श्री उपसभापति : झुठ ग्रौर भ्रष्ट कहा, केवल गवर्नमेंट के बारे में नहीं , व्यक्ति के बारे में ग्राप ने कहा ।

श्री राजनारायण: चंकि सदन में बहुत से सदस्य झुठा शब्द कहते हैं तो इसलिये हमने चाहा ग्रब मैं कहं। देखिये चाहे वह मदस्य चन्द्रशेखर हों या दूसरे हों, उनके मुखारबिद से इस तरह के शब्द कई बार निकले है । मै उनको फालो नही करता हूं । मैं जानता हूं, शुरू से झुठ ग्रनपार्लियामेंटरी माना गया है, ग्रसत्य पार्लियामेन्ट्री माना गया है। तो जहां-जहां हम झुठ कहे हों वहा 'सत्य नहीं है' में परिणत कर दिया जाय। ग्रौर चेयर का सम्मान, चेयर की प्रतिष्ठा को किसी सीमा में जाकर सुरक्षित रखने के लिये तैयार है, मगर मैं यह कहना चाहता हूं कि क्या चेयर इतना नहीं कर सकता है कि वह सदन के सदस्यों की प्रतिष्ठा को सूरक्षित रखे। क्या मैं यह नहीं कह सकता है, क्या मैं ऐसे किसी साध चेयरमैन की कल्पना नहीं कर सकता हूं जो चेयरमैन फौरन मिनिस्टर को रोक दे। मंत्री को यहां पर किसी सदस्य का हवाला देकर नही कहना चाहिये । मंत्री ग्राखिर मंत्री है, मिनिस्टर ग्राखिर मिनिस्टर है। जब मिनिस्टर इस तरह की बात कहता है तो मैं कहता हूं कि मंत्री पोलिटिकली करप्ट है । (Interruptions)

MR. DEPUTY CHAIRMAN: As the hon. Member has withdrawn this particular word 'lie' le that matter be closed. Shri Tyagi.

SHRI MAHAVIR TYAGI: Before I put my question, I want to say that the term 'politically corrupt' is a new term. I have heard it for the first time. My hon, friends should 1 ot get upset because this does not meal corruption . . .

श्री राजनारायण यह ग्रंग्रेजी का शब्द है ग्रौर हिन्दी मे राजनीतिक बदचलनी सून लीजिये।

श्री महावीर त्या शे: यह खराब है।

श्री राजनारायण श्रीमन्, हमारा जवाब तो कुछ हुम्रा नहीं।

श्री उपसभापति ग्रापके सवाल का जवाब मिल चुका है ।

SHRI MAHAVIR TYAGI: About the Calling Attention Notice, I think it is not incumbent on a Member of the opposition benches . . .

श्री राजनारायण: हम चेयर से दुबारा निवेदन करना चाहते हैं कि ायर को सरकार की हैसियत से हमारे सवालों का जवान नहीं देना चाहिये। मैं सरकार से पूछ रहा हूं कि प्रधान मन्नी साहिबा के फार्म का जो केयरटेकर है उसको 8। रुपये प्रधान मन्नी के मचिव द्वारा दिया जाता है, तो यह मिनिमम वेज ऐक्ट का उल्लंधन हुआ या नहीं। अगर हि चीज मिनिमम वेज ऐक्ट के उल्लंघन में मानी जाता है तो उस फार्म के प्रोप्राइटर के विरुद्ध कोई लीगल कार्यवाही हो रही है या नहीं। मैं आप से यह निवेदन करना चाहता हूं कि मैंने यह प्रश्न किया था और अभी तक इसका जवाब नहीं अगया।

श्री महाबीर त्यागी : इसका जवाब है कि वह डोमेस्टिक सर्वेन्ट है, ग्वर्नमेंट सर्वेन्ट नही है।

MR. DEPUT' CHAIRMAN: Shri Shukla has replied that your question does not aries out of this Calling Attention.

श्री राजनारायण : मै यह कहना चाहता हूं कि मत्नी जी को खड़े हो कर यह कहना चाहिये था कि चेयरमैन साहब राजना रायण का यह प्रश्न इस क्वैश्चन की परिधि में नहीं क्राता है श्रीर इमलिये श्राप उन्हें एलाउन कीजिए। मार श्रापने यहा पर फिर एक बार संसदीय प्रथा का उल्लंघन किया है और कहना चाहता हूं कि ग्रापने मंत्री जी की जगह ले ली है जो ग्रापको नही लेनी चाहिये।

श्री उपसमापति : ग्रापके सवाल का जवाव तो मिल चुका है ।

SHRI MAHAVIR TYAGI: It is not incumbent on a Member sitting on the opposition benches always to criticise the Government for everything they do. As a member of the Opposition, it is my duty to congratulate the Government or at least to express my appreciation if they take a good action in any case. They have done very well in appointing this Commission because this was their foremost duty. They must look after their employees and for that purpose this commission has been rightly appointed. I am glad that the Government has agreed to ask the Commission to make a recommendation on interim relief also. Government has also promised in this House that if that relief is recommended by the Commission with retrospective effect, the Government would give it retrospective effect.

But there is one point on which I want some clarification. I might look a little reactionary in the present environments. The Commission is a semi-judicial body. I cannot understand if a Commission is sitting in judgement on the rights and privileges of a certain party when that party is also represented on that Commission. Suppose there is a civil court in which a civil case is going on. Is it proper for a person who is very much concerned with this case to sit on the Bench of that court?

I therefore, say hat they have to cater to cheap slogans. To cater to cheap slogans will be, to use Shri Rajnarain's words, political corruption. The Government should not yield to cheap slogans. I have all the sympathy for the employees, I am also one with you. Be very liberal, be generous, because, after all, they are Government employees. I can understand all that. But do not break the old convention that in the judiciary concerned will sit. I think the labour representatives are respectable enough and if you offer, they must know that and say, "How can we sit? We are a party and we have absolute faith in the judgement of the Commission and we do not want to sit there." But the politicians are catering to it. I do not know what the cure would be. I say, therefore, that it is better that the Government employees

[Shri Mahavir Tyagi]

are disenfranchised and they have no right of vote so that the politicians might not dabble with them or something must be done and they must be kept above politics and the Government should see to it. For this purpose, this is only a technical question, whether a party involved in a case under judgement should be allowed to sit as a judge. I want the Government to reconsider.

श्री राजनारायण : त्यागी जी का कहना है कि सरकारी कर्मचारी राजनीति में भाग न लें, वोट न दे।

SHRI A. P. JAIN (Uttar Pradesh): May I know from the hon. Member, Shri Tyagi, whether it is not the Government which has appointed this Commission and is it not the Government which is concerned with the fixation of pay and emoluments and the other things of the employee? If the Government which is a party to it, can appoint a Commission, what is wrong with the employee being represented on that Commission? It is not a judicial Commission, Mr. Tyagi.

SHRI MAHAVIR TYAGI: The Supreme Court judges are also appointed by the Government, But, then those judges judgement when there is a case sit in against the Government.

SHRI VIDYA CHARAN SHUKLA: Sir, as far as this matter is concerned, the demand was not that the Government employees' representatives should be included. The demand was that one of the eminent persons in the labour field, one of the eminent leaders of labour, who knows about the labour laws, about the labour conditions, the cost of living index and things like that, should be included and he would bring farward in that many such things which would be useful to the deliberations of the Commission. It was not that the Government employees would choose a representative to sit in the Commission.

SHRI MAHAVIR TYAGI : I stand corrected. Sir.

SHRI LAL K. ADVANI (Delhi) : Sir, taking the last question first, in respect of the representative of labour on this Commission, about which hon. the Minister has mentioned several difficulties relating to labour unions, I would like to know from the Minister whether the Government is still pursuing the matter and whether it is trying to find a way out where by representatives of labour can be included—one or two or whether the chapter is closed in that

SHRI MAHAVIR TYAGI: They say he must be only a person who knows about labour problems and all that.

SHRI LAL K. ADVANI: The issue is not about the Government employees, representative, but representatives of workers' interests, of the labour interests. That is the issue That is my first auestion.

In respect of the second question, think that the Government despite all the anxiety that it has shown for the Government employees, is not quite appreciative of the enormity of the situation, of the gravity of the situation and of the acute distress through which the Government employees are passing.

The hon. Minister has referred to the fact that on its own accord it has referred the question of interim relief to the Commission. I would like to point out that this question was not referred to it in its present shape and in the beginning even when the decision was taken in respect of the Pay Commission, this burning problem of interim relief was not adequately touched. It was only when this House and the other House, the MPs, the Press, the workers and the Government employees pressed for their case for the interim relief that this matter was referred to the Commission through an amendment. This shows that the Government does not quite appreciate the problem. In this respect, the demand that we made in this House or the other House of the demand made by the Government employees was that interim relief should be provided by the Government. The demand was not merely that the matter should be referred to the Commission. I am sorry instead of taking a decision itself suo moto, it has transferred this decision to the Pay Commission and it not even set a definite, positive limit within which the report on the question of interim relief should come. It is not sufficient to say that it can be with retrospective effect. I would ask the Government

1 P.M.

what objection it has to announcing interim relief by itself and what objection it has to announce that even when the Pay Commission take a decision, it would be given retros pective effect right from the time the Pay Commission was appointed. Central Government employees have suggested specifically that they should have Rs. 70 as increase in pay for people getting below Rs. 350 and 20 per cent for people getting over Rs. 350. I think even after this ad hoc increase is provided, this will not

equalise their standards with those prevailing in the other public undertakings. The minimum that the Government should respect of this interim is to provide interim relief adequate enough to bring the pay scales of the Government servants at par with those in public undertakings. I see no reason why this distinction should continue.

The Finance Minister, Shri Chavan, in the other Ho ise admitted that lately there has been a rise in the prices of food articles particularly rice, vegetables, milk and edible oils as d as a result of this the cost of living index has increased. I would like to know spec fically from the Minister what has been the increase in the cost of living index rig at from January onwardswhat it was at the time of the Budget and what it is now because if these figures are put before he House, the problem can be understood in a better perspective. The Minister has just now stated that the rise in living inde has not been appreciable. Perhaps he may be correct, but if these figures are given in the House, the actual pace of the rise in the prices can be better understood.

SHRI VIDYA CHARAN SHUKLA: As regards the inclusion of a labour representative in he Commission, we are still pursuing the matter. We have not given it up A: I said earlier, I think it would be a healthy addition if we could find a commonly accepted labour leader to serve o the Commission.

SHRI MAH/ VIR TYAGI: Labour leader? I though a person with knowledge of labour matter. A labour leader means he will be elected.

SHRI VIDYA CHARAN SHUKLA : A labour representative. About the actual distress of the Government employees, we have no doubt on this in our mind. That is why this matter has been referred to the Pay Commission. I will give the reason why it is not possible for us or it is not even desi able for us to announce a relief irrespective of what the Pay a relief irrespective of what the Pay Commission itse f might later on tell us. We want that this matter should satisfaction and justice to all sections of the Government employees and therefore, it is nece sary that this particular question must be studied in a very comprehensive and in a very deep manner, and this is possible only after studying the various points that have been raised by the people who are mostly affected by it, that is, the Go ernment employees. They have drawn up memoranda and given various statistics and demands and all Sir, is it not a fact that my name is

that will have to be analysed, properly understood and tabulated and then views formulated on that. Without looking into all that and the difficulties that have been something, I do not know whether it will solve any problem or create further difficulties in the way. I personally feel that it will further complicate the matter, if, irrespective of the Pay Commission's efforts and the points that have been agitated before the Pay Commission, we come to an ad hoc conclusion without any basis, we come to some decision of our own, that would not serve either the employees' interests or the nation's interests and therefore I would implore on the Members to be patient and await the recommendations of the Pay Commission and as I said earlier, the recommendations of the Pay Commission will most likely be given some retrospective effect because the Commission has been asked to name a date from which the recommendation Therefore, there should take effect should be no apprehension in hon. Members' minds that if the Pay Commission's recommendations are delayed, it will delay justice to the Government employees. This apprehension should not be in hon. Members' minds. (*Interruptions*)

As far as the figures are concerned, the hon. Member, Shri Mohan Dharia, asked about the All India Working Class Consumer Price Index. And I indicated that, according to the formula that was formulated by Shri Gajendragadkar, we have agreed that, when this particular index-rise by ten points, it will automatically be connected with the dearness allowance. At present the average increase has not been of ten per cent, and we have seen that, when last time this index touched 215, then the dearness allowances were revised. And when it reaches 225. then again the occasion will come when the dearness allowance, etc. will have to be revised. So this is the last point that the hon. Member asked.

In conclusion I should like to assure Mr. Advani that it is our intention and also it is the intention of the Pay Commission to expedite this matter as much as possible, but because of the voluminous representations that have been made and the complex nature of the question it is taking a little time.

SHRI D. THENGARI (Uttar Pradesh):

SHRI T. V. ANANDAN (Tamil Nadu):

[Shri T. V. Anandan]

already there ? I have not yet been called. I shoud be given time.

MR. DEPUTY CHAIRMAN: I have so far called one person from each party.

SHRI T. V. ANANDAN: This is not the first occasion. Even on the last occasion I was given the same treatment although I had sent in my name.

MR. DEPUTY CHAIRMAN: I have already called a Member from your group.

SHRI T.V. ANANDAN: I am so sorry. I have given in my name and yet I have not been called. It is your duty being in the Chair to find out who has given in his name and who not.

MR. DEPUTY CHAIRMAN: If there are more Members from one group let the party decide it.

SHRI T. V. ANANDAN: I have been waiting for my turn and seeing all this time the precious time of the House unnecessarily wasted in cross-talks and cross-questions and cross-explanations. Our people are watching us with what dignity and with what prestige we are conducting overselves here.

MR. DEPUTY CHAIRMAN: It is for Members to decide that how they should ask questions.

SHRI D. THENGARI: You know we ask only relevant questions.

SHRI M. V. BHADRAM (Andhra Pradesh): We do not know the time by when the recommendations of the Pay Commission in their interim report would be made available to the Government. Meanwhile, will the Government consider giving 100% neturalisation to these employees, particularly to those whose pay packet is less than Rs. 500 per month?

SHRI VIDYA CHARAN SHUKLA: All these matters are under the consideration of the Pay Commission, and I do not think Government would be justified in taking any ad hoc decision.

One particular point of Mf. Advani's question which I forgot to reply was regarding the original terms of reference of the Pay Commission. He said that, when the original terms of reference were mentioned or when they were framed, the question of interim relief

was not included in them and it was included leter on. I would draw his attention to the term of reference which is No. 4. In the Notification, which was issued on the 25th of April, it was specifically mentioned, the question of interim relief was specifically mentioned. But it was later on amended to make it more explicit. This is about all, Sir. It is not that the Government overlooked the question of interim relief and it was later on added as a matter of any pressure.

MR. DEPUTY CHAIRMAN: Mr. Anandan, you can put your question.

SHRI T. V. ANANDAN: May I know from the Government if after 1967 the entire pay structure in this country had a change? The State Government employees in this country, who were drawing a lower scale in comparision with the Central Government employees, have got an upgradation in their salary. For instance West Bengal, Kerala, Maharashtra, all these State Government employees have had their salaries increased. And here, the Central Government employees have not had their salaries increased proportionately, in proportion to the level at which their salaries stood formerly. At the same time, in the case of the public sector undertakings run by the Government itself, they have increased the salaries of the employees there, rather, have made an *ad hoc* announcement of interim relief in the case of the employees there. Is it not a fact that steel workers have been given an increase of Rs. 33 ? Is it not a fact that the workers of the Hindustan Aeronantics have at the instance of the Government of India been given an interim relief of Rs. 30? It is also not a fact that the Bharat Earth Movers have been granted an interim relief? Is it not a fact that Indian Airlines at the instance of the Prime Minister that its Chairman before his retirement ought to declare an interim relief, have been given an interim relief of Rs. 32? Is it not a fact that while class IV employyees elsewhere are drawing Rs. 190 to Rs. 210 the class IV employees of the Central Government draw only Rs. 141? Has this not dawned upon the Government who is supposed to be the custodians of some 25 lakhs of employees in the country? Have they not felt the justification and the need for an immediate increase in their wages to bring them on par with other wage-earners in the country? Have you not had a proper understanding of all these things? Yet you have referred the matter to the Pay Commission know-

ing fully well that the Pay Commission will not be able to give a decision on this question of it terim relief within a period of three or s x months. You are now there is no unanimity saying that in the choice of a person amongst the labour nions but is it not a fact that the procedure already laid down by the Jovernment of India is that the represent tive character of a trade union in the country should be decided on the basis of its membership? Is not the Labour Ministry every year analysing the members ip and giving it to you international representation? The difficulty is you are not labour based; this Government has no idea of the problems of labour in the country and therefore you have denied their representation in the Pay Commission. In the First Pay Commiss on there was labour presentation when the Britisher was here he did rea ise the importance of this.

MR. DEP JTY CHAIRMAN : All right; you now ask the question.

SHRI T. V ANANDAN: In the Second Pay Commiss on you denied representation. After reedom you have denied representation to the labour. When the Prime Minister insisted on the grant of interim relie to other sectors, why is not the sane attitude shown towards the Central Government employees on whom the Covernment of India depends so much? Therefore now.....

MR. DEPUTY CHAIRMAN: Ask your question please.

SHRI T. V ANANDAN: I am saying all these because I know the facts. It is not so easy for the Pay Commission to come to a decision on interim relief; it will take its own time because voluminous representation have been sent to them and it is difficult for the Commission to come to a juick decision. Therefore if the Government of India is interested in the welfare of the Central Government employees, you can direct the Pay Commission o immediately come out with an a mouncement of an ad hoc increase. The employees and their families excepted that on the night of the 14th August there will be an announcement in this regard as a gift on Independence Day but it was not there and they were disappointed.

MR. DEP(JTY CHAIRMAN: That will be enough now.

SHRI T. V. ANANDAN: Therefore, a conclusion as soon as practicable, may I ask the Government of India taking and analysing the present situation prevail
Government in an expeditious manner.

ing among the Central Government employees and in order to prevent their agitational attitude will you please direct the Pay Commission to see that before the end of this Parliament Session they announce at least an ad hoc increase? Let them give . . .

MR. DEPUTY CHAIRMAN:...That question has already been answered a number of times.

SHRI T. V. ANANDAN: ...some Rs. 30 to Rs. 50 which the Government of India themselves have directed other public sector units to give. They can ask the Pay Commission to make a declaration before the end of this Session.

SHRI VIDYA CHARAN SHUKLA: There is nobody more interested in the welfare of the employees of the Government of India than the Government of India themselves.

SHRI T. V. ANANDAN: You are not; that is the difficulty.

SHRI VIDYA CHARAN SHUKLA: And therefore we are taking expeditious action to see that interim relief is available to our employees as quickly as possible. I am only surprised that the hon. Member should compare the interim relief which is given to employees of some companies—may be they are public undertakings—with the question of interim relief to Central Government employees. In complexity, in dimensions, they are completely different problems, so different? rom each other that the two cannot be compared, that the two cannot stand any comparison at all. It only shows that the hon. Member is very anxious that some thing should be done very quickly and I share that anxiety.

SHRI T. V. ANANDAN: This is a democratic set-up and you cannot have different standards.

SHRI VIDYA CHARAN SHUKLA: We share their anxiety that it should be done quickly and I have already expressed my desire, my view and my hope that the Pay Commission itself will attach the utmost urgency and importance to this question and come to a conclusion as soon as practicable, so that this question can be decided by the Government in an expeditious manner.

SHRI D. THENGARI: Is it not a fact that the name of Mr. E. X. Joseph was suggested by a majority of the unions and associations of the Central Government employees, and, if so, why has not the Government accepted the name? Secondly is the Government aware that the compilation of the cost of living index is faulty? For example, the wholesale price is taken into consideration while compiling the index number, while the poor workers have to purchase goods at retail prices. Has the Government advised the Pay Commission that there should be a recompilation of the index number on the basis of realism? Only on that basis the quantum of interim relief should be decided. Thirdly, may I know whether the Pay Commission has been asked to grant interim relief on the basis of the index number which should be recompiled or whether the capacity to pay has also been brought in even for determining the interim relief? Commission that there should be a mining the interim relief?

SHRI VIDYA CHARAN SHUKLA: It is not a question of the majority or the minority of trade unions suggesting a particular name. It is a question of arriving at a consensus. The hon. Member knows that no consensus could be reached on the name of Mr. Joseph. His name was suggested and there were other names that were also suggested, but no con-sensus could be reached. Therefore, it was not possible to include his name. As far as the faulty index number is concerned, I suppose it is a matter of opinion. The pay Commission itself is competent to go into the question and find out on which set of statistics it is going to rely and on which set of statistics it is not going to rely. It is not for Government to tell them which is right and which is wrong. It is for them and they are going into this matter. It is not the Pay Commission which is going to grant any relief or any such thing. They are going to make their recommendations and on the basis of those recommendations. Government will come to its conclusion. As I said earlier, we hope the recommenda-tions of the Pay Commission will be available to us very soon.

SHRI D. THENGARI: May I know whether the question of capacity to pay has been brought in for determining the interim relief?

SHRI VIDYA CHARAN SHUKLA: Well, when the Commission makes a recommendation, the Government will Government will take into consideration that also. There is no doubt about 11.

PAPERS LAID ON THE TABLE

MINISTRY OF FINANCE (DEPARTMENT REVENUE AND INSURANCE) NOTIFICATIONS

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance):-

- (i) Notification G.S.R. No. 1096, dated the 25th July, 1970, together Memorandum with an Explanatory thereon.
- (ii) Notification G.S.R. No. 1097, dated the 25th July, 1970, together with an Memorandum Explanatory thereon.
- (iii) Notification G.S.R. No. 1111, dated the 1st August, 1970 together with an Explanatory Memorandum thereon.

[Placed in Library. See No. LT-4001/70 for (i) to (iii).]

NOTIFICATIONS UNDER THE CUSTOMS ACT. 1962

SHRI VIDYA CHARAN SHUKLA: I also lay on the Table a copy each of the following Notifications (in and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :---

- (i) Notification G.S.R. No. 1118, teed the 30th July, 1970, together dated the 30th Memorandum with an Explanatory thereon.
- (ii) Notification G.S.R. No. 1112, dated the 1st August, 1970 together with an Explanatory Memorandum thereon.

[Placed in Library, See No. Lt. 4002/70] for (1) and (i1).]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATION

SHRI VIDYA CHARAN SHUKLA: Sir, I also lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1121, dated the Ist August, 1970 (in English and Hindi), together with an Explanatory Memorandum thereon. [Placed in Library See No. LT-4001/70.1